

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF **VGA DEVELOPERS PRIVATE LIMITED**

S.No.	PARTICULARS	DETAILS
1	Name of corporate debtor	VGA DEVELOPERS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	11/01/2010
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi
4	Corporate Identity Number of corporate debtor	U45400DL2010PTC197841
5	Address of the registered office and principal office (if any) of corporate debtor	Office No. 518, 7th floor, Pearl Omaxe Tower-II, Netaji Subhash Place, Pitampura, New Delhi, North West Delhi 110034 (As per MCA record)
6	Date of closure of Insolvency Resolution Process	1 September 2021 (copy of order Received on 7 September 2021)
7	Liquidation commencement date of corporate debtor	1 September 2021 (copy of order Received on 7 September 2021)
8	Name and registration number of the insolvency professional acting as liquidator	Mr. Aishwarya Mohan Gahrana IBBI/IPA-002/IP-N00135/2017-18/10351
9	Address and e-mail of the liquidator, as registered with the Board (Not for Communication)	4, Birbal Marg, 2nd Floor, Jangpura Extension ,New Delhi, National Capital Territory of Delhi-110014 aishwaryam_gahrana[at]yahoo[dot]com
10	Address and e-mail to be used for correspondence with the liquidator (For Communication)	4, Birbal Marg, 2nd Floor, Jangpura Extension ,New Delhi, National Capital Territory of Delhi- 110014 cirp.vgadevelopers@gmail.com
11	Last date for submission of claims	1 October 2021

Notice is hereby given that the National Company Law Tribunal, Bench IV, New Delhi has ordered the commencement of liquidation of the VGA DEVELOPERS PRIVATE LIMITED on 1 September 2021.

The stakeholders of VGA DEVELOPERS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 1 October 2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.



Date: 8 September 2021
Place: New Delhi

Mr. Aishwarya Mohan Gahrana
Liquidator
IBBI/IPA-002/IP-N00135/2017-18/10351